

DIRECTORATE GENERAL OF FOREIGN TRADE  
DES-VI (FOOD & MISC)

Meeting No. 2/19 of Norms Committee VI was held on 23.05.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

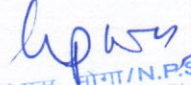
| S.No.                             | Name of the Officer     | Designation        | Department |
|-----------------------------------|-------------------------|--------------------|------------|
| Technical Authority in attendance |                         |                    |            |
| 1.                                | Sh. Bikram Nath         | Assistant Director | MFPI       |
| Officer in attendance             |                         |                    |            |
| 1.                                | Sh. Shobhit Gupta       | Dy. DGFT           | DGFT       |
| 2.                                | Sh. Ashok Chander Bhatt | FTDO               | DGFT       |

2. During the discussion, the Committee decided the following :

- (i) All communications from NC-VI section will be sent by email as well as by postal mode.
- (ii) The section will process for forwarding hard/soft copy of the application immediately on receipt of the same to the concerned Technical Authority.
- (iii) The section will process for issuing deficiency letter to the firm immediately on receipt of observations from the concerned Technical Authority. In a similar manner, reply of deficiency letter received from the firm will be shared with the concerned Technical Authority immediately.

3. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

|                                                                                                                                                           |                                               |                                                         |                                               |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------------|-----------------------------------------------|-----------------|
| 1                                                                                                                                                         | <b>54</b><br><b>Case No.:1/2/85-ALC3/2018</b> | Party Name:<br>NUTRACODE<br>HOLDINGS PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                           | HQ File<br>:01/85/050/00010/AM19/             | RLA File<br>:03/95/040/01058/AM18/                      | Lic.No/Date:0310820495<br>17.04.2018          | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority. |                                               |                                                         |                                               |                 |

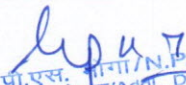
  
 एन.पी.एस. मोंगा / N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                         |                                               |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------------------|-----------------|
| <b>55</b><br><b>Case No.:5/9/85-ALC3/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: SCHOUTEN<br>AAHAAR INDIA PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00071/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00121/AM15/                      | Lic.No/Date:0810132540<br>01.07.2014          | <b>Rejected</b> |
| 2 <b>Decision :</b> Technical Authority i.e. Ministry of Food Processing Industries vide O.M. dated 26.04.2015 raised certain observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested on vide letter dated 29.06.2015 to provide the requisite information. Final opportunity was given to firm on 10.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                         |                                               |                 |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                |                                               |                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-----------------------------------------------|-----------------|
| <b>56</b><br><b>Case No.:9/15/85-ALC3/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name: SRS<br>UNISTRAW PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00114/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:03/95/040/00334/AM15/             | Lic.No/Date:0310789120<br>12.09.2014          | <b>Rejected</b> |
| 3 <b>Decision :</b> Technical Authority i.e. Ministry of Food Processing Industries vide O.M. dated 06.06.2016 raised certain observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated 20.07.2016 to provide the requisite information. Final opportunity was given to firm on 10.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                |                                               |                 |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                               |                                               |                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|-----------------------------------------------|-----------------|
| <b>57</b><br><b>Case No.:26/22/85-ALC3/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: BILFINGER<br>PLANT EQUIPMENTS<br>PRIVATE LIMITED, | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00186/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00979/AM15/                            | Lic.No/Date:0310793167<br>21.01.2015          | <b>Rejected</b> |
| 4 <b>Decision :</b> Technical Authority i.e. Department of Industrial Policy and Promotion vide O.M. dated 26.04.2016 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 28.04.2016 followed by reminder on 20.07.2016 and 05.01.2017 to provide the requisite information. Final opportunity was given to firm on 10.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                               |                                               |                 |

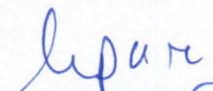
  
 एन.पी.एस. मोंगा / N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                             |                                               |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-----------------------------------------------|----------|
| 58<br>Case No.:9/23/85-<br>ALC3/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M & B<br>ENGINEERING<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| HQ File<br>:01/85/050/00195/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:08/24/040/00396/AM15/          | Lic.No/Date:0810134481<br>03.02.2015          | Rejected |
| <p>5 <b>Decision</b> : Technical Authority i.e. Department of Industrial Policy and Promotion vide O.M. dated 25.10.2016 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 09.11.2016 followed by reminder on 24.01.2017, 28.02.2017 and 03.04.2017 to provide the requisite information. Final opportunity was given to firm on 10.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case.</p> |                                             |                                               |          |

|                                                                                                                                                                                    |                                                         |                                               |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------------------|----------|
| 59<br>Case No.:15/2/85-<br>ALC3/2018                                                                                                                                               | Party Name: PUSILIN<br>BIOTECHNOLOGY<br>PRIVATE LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| 6 HQ File<br>:01/85/050/00024/AM19/                                                                                                                                                | RLA File<br>:06/24/040/00002/AM19/                      | Lic.No/Date:0610038858<br>10.04.2018          | Deferred |
| <p><b>Decision</b> : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT in this regard.</p> |                                                         |                                               |          |

| 60<br>Case No.:3/2/85-<br>ALC3/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: J.K. MALT<br>PRODUCTS PVT LTD, | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |             |          |             |          |                                                |         |                         |         |  |  |  |  |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-----------------------------------------------|----------|-------------|----------|-------------|----------|------------------------------------------------|---------|-------------------------|---------|--|--|--|--|
| HQ File<br>:01/85/050/00014/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:34/24/040/00316/AM15/         | Lic.No/Date:<br>3410041009<br>04.03.2015      | Approved |             |          |             |          |                                                |         |                         |         |  |  |  |  |
| <p>7 <b>Decision</b> : Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M 4(23)/2015-DGFT dated 30.09.2016 and email received on 21.5.2018, the Committee decided to approve the following ad hoc norms:</p> <table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>INSTANT ROSEHIP<br/>POWDER (ROSEHIP<br/>EXTRACT)</td><td>1.00 KG</td><td>DRIED BROKEN<br/>ROSEHIP</td><td>.034 KG</td></tr> <tr> <td></td><td></td><td></td><td></td></tr> </tbody> </table> <p><b>RA may take consequential action as per Policy/Procedure.</b></p> |                                            |                                               |          | Export item | Quantity | Import item | Quantity | INSTANT ROSEHIP<br>POWDER (ROSEHIP<br>EXTRACT) | 1.00 KG | DRIED BROKEN<br>ROSEHIP | .034 KG |  |  |  |  |
| Export item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Quantity                                   | Import item                                   | Quantity |             |          |             |          |                                                |         |                         |         |  |  |  |  |
| INSTANT ROSEHIP<br>POWDER (ROSEHIP<br>EXTRACT)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1.00 KG                                    | DRIED BROKEN<br>ROSEHIP                       | .034 KG  |             |          |             |          |                                                |         |                         |         |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                            |                                               |          |             |          |             |          |                                                |         |                         |         |  |  |  |  |

  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011

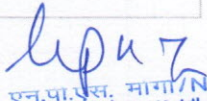


|                                                                                                                                                                                                                                                                                                                                                                                          |                                                          |                                               |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|-----------------------------------------------|----------|
| 61<br>Case No.:7/13/85-<br>ALC3/2015                                                                                                                                                                                                                                                                                                                                                     | Party Name: NAVYUG<br>AGRO INDUSTRIES<br>PRIVATE LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| HQ File<br>:01/85/050/00103/AM16/                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:02/24/040/00062/AM16/                       | Lic.No/Date:0210205983<br>15.07.2015          | Deferred |
| <p>8 <b>Decision :</b> The committee heard the authorized representatives of the firm during the Personal Hearing who informed that there is a value addition of around 16% in terms of price in the export product. However, he could not explain the value added in value chain. Hence, the Committee decided that Ministry of Food Processing Industries may re-examine the case.</p> |                                                          |                                               |          |

|                                                                                                                                                                                                                                                                                                                                                                                          |                                                     |                                               |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-----------------------------------------------|----------|
| 62<br>Case No.:3/13/85-<br>ALC3/2015                                                                                                                                                                                                                                                                                                                                                     | Party Name: HEMRAJ<br>INDUSTRIES PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| HQ File<br>:01/85/050/00099/AM16/                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:02/24/040/00102/AM16/                  | Lic.No/Date:0210206066<br>12.08.2015          | Deferred |
| <p>9 <b>Decision :</b> The committee heard the authorized representatives of the firm during the Personal Hearing who informed that there is a value addition of around 16% in terms of price in the export product. However, he could not explain the value added in value chain. Hence, the Committee decided that Ministry of Food Processing Industries may re-examine the case.</p> |                                                     |                                               |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                    |                                               |          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|----------|
| 63<br>Case No.:7/17/85-<br>ALC3/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name: BEACON<br>ELECTRONICS  | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| HQ File<br>:01/85/050/00155/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:05/23/040/00399/AM16/ | Lic.No/Date:0510397091<br>29.12.2015          | Rejected |
| <p>10 <b>Decision :</b> Technical Authority i.e. DIETY vide O.M. dated 01.03.2016 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 14.07.2016 followed by reminder on 24.01.2017, 28.02.2017 and 03.04.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case.</p> |                                    |                                               |          |

|                                                                                                                                                                                                                       |                                    |                                               |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|----------|
| 64<br>Case No.:2/19/85-<br>ALC3/2015                                                                                                                                                                                  | Party Name: LUKE<br>EXPORT         | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status : |
| HQ File<br>:01/85/050/00188/AM16/                                                                                                                                                                                     | RLA File<br>:53/24/040/00022/AM16/ | Lic.No/Date:5310018555<br>19.01.2016          | Deferred |
| <p>11 <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm vide letter dated 17.5.2018 with the concerned Technical Authority i.e. CIFT.</p> |                                    |                                               |          |

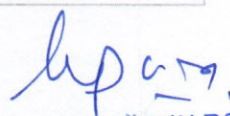
  
 एन.पी.एस. मांगा / N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                      |                                           |                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-----------------|
| <b>65</b><br><b>Case No.:7/10/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: SEAHATH CANNING COMPANY, | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00128/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00125/AM16/   | Lic.No/Date:1710006274<br>15.02.2016      | <b>Approved</b> |
| <b>12 Decision :</b> The committee considered the case as per agenda and noted the comments received from CIFT vide letter No. 1(7)/FP/Sion/2017 dated 21.04.2018. The Committee further noted that the applicant firm has imported printed club cans with EOE for canning sardine in different media. The Committee further noted that a packing policy is already in existence for the purpose and decided to fix the norms as per packing policy.<br><br><b>RA may take consequential action as per Policy/Procedure.</b> |                                      |                                           |                 |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------|
| <b>66</b><br><b>Case No.:7/4/85-ALC3/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: FOCUS LIGHTING & FIXTURES PVT.LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00010/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00921/AM16/             | Lic.No/Date:0310802785<br>23.02.2016      | <b>Rejected</b> |
| <b>13 Decision :</b> Technical Authority i.e. DIETY vide O.M. dated 05.09.2016 followed by reminder dated 30.11.2016 requested the firm to depute firm representative for technical discussion with prior appointment in order to recommend for fixation of adhoc-norms. Final opportunity was given to the firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                |                                           |                 |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                       |                                           |                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------|
| <b>67</b><br><b>Case No.:6/5/85-ALC3/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: M & B ENGINEERING LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00019/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:08/24/040/00433/AM16/    | Lic.No/Date:0810137424<br>15.03.2016      | <b>Rejected</b> |
| <b>14 Decision :</b> Technical Authority i.e. Department of Industrial Policy and Promotion vide O M No. 7/155/2016-TSW/173 dt. 25.10.2016 requested DGFT to ask firm to provide certain information in order to examine for fixation adhoc-norms. The firm was requested on 09.11.2016 to provide the same followed by reminder on 24.01.2017, 28.02.2017 and 03.04.2017. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                       |                                           |                 |

  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                |                                             |                                           |                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------|-------------------------------------------|-----------------|
| 15                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>68</b><br><b>Case No.:25/6/85-ALC3/2016</b> | Party Name: K. T. QUALITY CONTROL PVT. LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00052/AM17/              | RLA File<br>:03/94/040/01087/AM16/          | Lic.No/Date:0310803723<br>01.04.2016      | <b>Rejected</b> |
| <b>Decision :</b> Technical Authority i.e. MFPI vide O.M. No. 38/DGFT/2011 dated 20.01.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 25.01.2017 followed by reminder on 27.09.2017to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                |                                             |                                           |                 |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                               |                                      |                                           |                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------|-------------------------------------------|-----------------|
| 16                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>69</b><br><b>Case No.:7/5/85-ALC3/2016</b> | Party Name: SULA VINEYARDS PVT. LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00020/AM17/             | RLA File<br>:03/95/040/00989/AM16/   | Lic.No/Date:0310803972<br>15.04.2016      | <b>Rejected</b> |
| <b>Decision :</b> Technical Authority i.e. MFPI vide O.M. dated 20.01.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 25.01.2017 followed by reminder on 27.09.2017to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                               |                                      |                                           |                 |

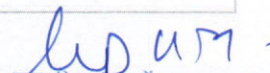
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                |                                      |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------|-------------------------------------------|-----------------|
| 17                                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>70</b><br><b>Case No.:8/10/85-ALC3/2017</b> | Party Name: SEAHATH CANNING COMPANY, | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00129/AM18/              | RLA File<br>:17/24/040/00019/AM17/   | Lic.No/Date:1710006324<br>04.05.2016      | <b>Approved</b> |
| <b>Decision :</b> The committee considered the case as per agenda and noted the comments received from CIFT vide letter No. 1(7)/FP/Sion/2017 dated 21.04.2018. The Committee further noted that the applicant firm has imported printed club cans with EOE for canning sardine in different media. The Committee further noted that a packing policy is already in existence for the purpose and decided to fix the norms as per packing policy. |                                                |                                      |                                           |                 |
| <b>RA may take consequential action as per Policy/Procedure.</b>                                                                                                                                                                                                                                                                                                                                                                                  |                                                |                                      |                                           |                 |

|                                                                                                                                                                                                                                                                                                                                                                                 |                                                |                                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|----------------------------------------------------|-------------------------------------------|-----------------|
| 18                                                                                                                                                                                                                                                                                                                                                                              | <b>71</b><br><b>Case No.:13/6/85-ALC3/2016</b> | Party Name: NAVYUG AGRO INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/85/050/00040/AM17/              | RLA File<br>:02/24/040/00037/AM17/                 | Lic.No/Date:0210206722<br>31.05.2016      | <b>Deferred</b> |
| <b>Decision :</b> The committee heard the authorized representatives of the firm during the Personal Hearing who informed that there is a value addition of around 16% in terms of price in the export product. However, he could not explain the value added in value chain. Hence, the Committee decided that Ministry of Food Processing Industries may re-examine the case. |                                                |                                                    |                                           |                 |

एन.पी.एस. मोंगा/N.P.S. MONGA  
अवर सहायक निदेशक/Asstt. Director General  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011



| <b>72</b><br><b>Case No.:6/8/85-ALC3/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:<br>SUPARSHVA SWABS<br>(I) | Meet No/Date:2/85-ALC3/2018<br>23.05.2018             | <b>Status :</b>                          |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------------------|------------------------------------------|-------------|----------|-------------|----------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|---------------------------------------------------|--------------|--|--|-------------------------------------------------------|------------------------------------------|
| HQ File<br>:01/85/050/00072/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:05/24/040/00134/AM17/    | Lic.No/Date:0510399050<br>11.07.2016                  | <b>Approved</b>                          |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
| <p><b>Decision :</b> The Committee considered the case as per agenda and noted that the Textile Commissioner vide letter No. 47994)/RMG-2017/NC-Suparshva-139 dated 25.04.2018 has constituted a team to conduct detailed study of manufacturing process to arrive at the actual inputs required for the manufacture of the export product and wastage thereon.</p> <p>The Committee further noted that similar cases of the same firm for same import and export products were decided by the Committee in its meeting No. 30/84-ALC3/2010 dated 21.10.2010, meeting No. 1/84-ALC3/2012 dated 12.04.2012, meeting No. 15/85-ALC3/2014 dated 27.11.2014 and meeting No. 15/85-ALC3/2014 held on 27.11.2014 allowing wastage @ 5%. Hence being a delayed case, the Committee decided to approve following adhoc norms in a similar manner:</p> |                                       |                                                       |                                          |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
| <table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>COTTON BUDS / COTTON SWABS HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER (FOR STICK) = 80,000.000 KGS. AND PACKED IN CONTAINERS MADE OF POLYPROPYLENE HOMOPOLYMER (FOR PACKING) HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER = 75,238.095 KGS.</td> <td>423650000.000 Number</td> <td>POLYPROPYLENE HOMOPOLYMER (FOR STICK) (FOR STICK)</td> <td>84000.000 kg</td> </tr> <tr> <td></td> <td></td> <td>POLYPROPYLENE HOMOPOLYMER (FOR PACKING) (FOR PACKING)</td> <td>As per policy governing packing material</td> </tr> </tbody> </table>                                                                                                                                                   |                                       |                                                       |                                          | Export item | Quantity | Import item | Quantity | COTTON BUDS / COTTON SWABS HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER (FOR STICK) = 80,000.000 KGS. AND PACKED IN CONTAINERS MADE OF POLYPROPYLENE HOMOPOLYMER (FOR PACKING) HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER = 75,238.095 KGS. | 423650000.000 Number | POLYPROPYLENE HOMOPOLYMER (FOR STICK) (FOR STICK) | 84000.000 kg |  |  | POLYPROPYLENE HOMOPOLYMER (FOR PACKING) (FOR PACKING) | As per policy governing packing material |
| Export item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Quantity                              | Import item                                           | Quantity                                 |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
| COTTON BUDS / COTTON SWABS HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER (FOR STICK) = 80,000.000 KGS. AND PACKED IN CONTAINERS MADE OF POLYPROPYLENE HOMOPOLYMER (FOR PACKING) HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER = 75,238.095 KGS.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 423650000.000 Number                  | POLYPROPYLENE HOMOPOLYMER (FOR STICK) (FOR STICK)     | 84000.000 kg                             |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                       | POLYPROPYLENE HOMOPOLYMER (FOR PACKING) (FOR PACKING) | As per policy governing packing material |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |
| <p>However, the Textile Commissioner office may, if so desire, continue to study for further fixation of SION.</p> <p><b>RA may take consequential action as per Policy/Procedure.</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                       |                                                       |                                          |             |          |             |          |                                                                                                                                                                                                                                                   |                      |                                                   |              |  |  |                                                       |                                          |

  
 एन.पी.एस. मोंगा / N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                                                                                                                                                                                                              |                                               |                                        |                                           |                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|----------------------------------------|-------------------------------------------|-----------------|
| 20                                                                                                                                                                                                           | <b>73</b><br><b>Case No.:2/3/85-ALC3/2017</b> | Party Name: KANCOR INGREDIENTS LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                              | HQ File<br>:01/85/050/00022/AM18/             | RLA File<br>:10/24/040/00051/AM17/     | Lic.No/Date:1010059595<br>26.08.2016      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the information called from the firm vide email dated 16.5.2018 is awaited. Hence, the Committee decided to defer the case. |                                               |                                        |                                           |                 |

|                                                                                                                                                                                                             |                                                |                                    |                                           |                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 21                                                                                                                                                                                                          | <b>74</b><br><b>Case No.:15/9/85-ALC3/2016</b> | Party Name: INDIA FOOD EXPORTS     | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                             | HQ File<br>:01/85/050/00096/AM17/              | RLA File<br>:53/24/040/00015/AM17/ | Lic.No/Date:5310019209<br>07.09.2016      | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm vide letter dated 05.05.2018 with the concerned Technical Authority i.e MFPI. |                                                |                                    |                                           |                 |

|                                                                                                                                                                                                               |                                                |                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 22                                                                                                                                                                                                            | <b>75</b><br><b>Case No.:5/11/85-ALC3/2016</b> | Party Name: MAGHIRAM AND SONS      | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/85/050/00102/AM17/              | RLA File<br>:30/24/040/00021/AM17/ | Lic.No/Date:3010103845<br>20.09.2016      | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm through email dated 21.5.2018 with the concerned Technical Authority i.e. DIPP. |                                                |                                    |                                           |                 |

23

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                  |                                               |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|-----------------------------------------------|-----------------|
| 76<br>Case No.:3/14/85-<br>ALC3/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: NUTRI<br>FLAVOURS PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status :        |
| HQ File<br>:01/85/050/00127/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:04/24/040/00101/AM17/               | Lic.No/Date:0410162439<br>27.10.2016          | Approved        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted MFPI vide O.M. No. 4(14)/2015-DGFT dated 19.12.2017 intimated that MFPI does not have sufficient expertise to comment on the proposal. The Committee further noted that a similar cases of the same firm for same import and export products was decided by the Committee in its meeting No. 4/85-ALC3/2016 dated 19.05.2016 on the basis of comments of DBT received vide communication no. BT/IL/05/421/2016-PID dated 16.05.2016. Hence being a delayed case, the Committee decided to approve following adhoc norms on similar way: |                                                  |                                               |                 |
| <b>Export item</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Quantity</b>                                  | <b>Import item</b>                            | <b>Quantity</b> |
| Hydrolysed<br>Vegetable Protein<br>Powder( Rice)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1.00 MT                                          | Soda Ash Dense                                | 0.625 MT        |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                  | L- Lysine<br>Monohydrochloride                | 0.2109 MT       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                  | Glycine                                       | 0.0849 MT       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                  | L-Cysteine Hydrochloride<br>Monohydrate       | 0.0305 MT       |
| RA may take consequential action as per Policy/Procedure.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                  |                                               |                 |

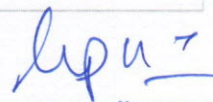
प्र. मो. प्र. मोंग / N.P.S. MONGA  
 अपर, निदेशक/ Addl. Director General  
 8 0 बाह्य व्यापार एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 निदेशक, व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                       |                                           |                 |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------|
| 24 | <b>77</b><br><b>Case No.:13/14/85-ALC3/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name: M & B ENGINEERING LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00137/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:08/24/040/00325/AM17/    | Lic.No/Date:0810139226<br>06.12.2016      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP vide O.M. No. 7/47/2017-TSW/13 dated 25.01.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 21.01.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                       |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                           |                                           |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------|
| 25 | <b>78</b><br><b>Case No.:8/1/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name :GRAINSPAN NUTRIENTS PVT. LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00008/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:08/24/040/00438/AM17/        | Lic.No/Date:0810139586<br>24.01.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. MFPI vide O.M. dated 10.11.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 20.11.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                           |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                    |                                           |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 26 | <b>79</b><br><b>Case No.:19/3/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: MEHTA STONE CONSORTIUM | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00039/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:05/24/040/00617/AM17/ | Lic.No/Date:0510402006<br>20.03.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP vide O.M. dated 22.09.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 27.09.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                    |                                           |                 |

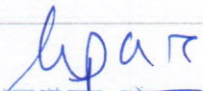
  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|    |                                                                                                                                                                                                                                                                                                                                                                         |                                                         |                                               |                 |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------------------|-----------------|
| 27 | <b>80</b><br><b>Case No.:5/3/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                           | Party Name:<br>NUTRACODE<br>HOLDINGS PRIVATE<br>LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00025/AM18/                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:03/95/040/01010/AM17/                      | Lic.No/Date:0310812086<br>25.03.2017          | <b>Approved</b> |
|    | <b>Decision :</b> The committee considered the case as per agenda and noted that Central Institute of fisheries Technology vide their communication No. 1(7)/FP/Sion/15-16 dated 02.01.2018 has pointed out zero wastage as per the production details of the firm. Hence, the Committee decided to approve the following ad hoc norms without wastage as applied for : |                                                         |                                               |                 |
|    | <b>Export item</b>                                                                                                                                                                                                                                                                                                                                                      | <b>Quantity</b>                                         | <b>Import item</b>                            | <b>Quantity</b> |
|    | Krill Oil Capsules<br>500mg                                                                                                                                                                                                                                                                                                                                             | 760000.000 Number                                       | Krill Oil                                     | 380.000 KG      |
|    |                                                                                                                                                                                                                                                                                                                                                                         |                                                         |                                               |                 |
|    | <b>RA may take consequential action as per Policy/Procedure.</b>                                                                                                                                                                                                                                                                                                        |                                                         |                                               |                 |

|    |                                                                                                                                                                                                          |                                       |                                               |                 |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-----------------------------------------------|-----------------|
| 28 | <b>81</b><br><b>Case No.:5/4/85-ALC3/2017</b>                                                                                                                                                            | Party Name: SHREE<br>AGENCIES (P)LTD, | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00048/AM18/                                                                                                                                                                        | RLA File<br>:13/24/040/00005/AM18/    | Lic.No/Date:1310048618<br>02.05.2017          | <b>Deferred</b> |
|    | <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm vide email dated 2.5.2018 with the concerned Technical Authority i.e. DIPP |                                       |                                               |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                            |                                               |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|-----------------------------------------------|-----------------|
| 29 | <b>82</b><br><b>Case No.:17/3/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: OHSUNG<br>ELECTRONICS INDIA<br>PRIVATE LIMTIED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00037/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:31/83/040/00009/AM18/                         | Lic.No/Date:3110066735<br>15.05.2017          | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP vide O.M. dated 11.08.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated on 30.08.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                            |                                               |                 |

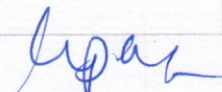
  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|    |                                                                                                                                                                                                                                                                                                                                                              |                                                        |                                           |                 |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|-------------------------------------------|-----------------|
| 30 | <b>83</b><br><b>Case No.:10/4/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                               | Party Name: CHOICE TRADING CORPORATION PRIVATE LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00053/AM18/                                                                                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00010/AM18/                     | Lic.No/Date:1010059758<br>24.05.2017      | <b>Approved</b> |
|    | <b>Decision :</b> The committee considered the case as per agenda and noted the comments received from MFPI vide O.M. No. E-14011/29/2017-ED dated 10.04.2018 vis-a-vis reply of the firm received vide email dated 4.5.2018. The committee further noted that firm has claimed no wastage. Therefore, Committee decided to approve following adhoc norms :- |                                                        |                                           |                 |
|    | Export item                                                                                                                                                                                                                                                                                                                                                  | Quantity                                               | Import item                               | Quantity        |
|    | SHRIMP (210303 KGS) WITH COCKTAIL SAUCE (618540 CUPS OF 70142 KGS) PACKED IN RINGS TRAYS.                                                                                                                                                                                                                                                                    | 70142.000kg                                            | COCKTAIL SAUCE IN 618540 CUPS             | 70142.000kg     |
|    | <b>RA may take consequential action as per Policy/Procedure.</b>                                                                                                                                                                                                                                                                                             |                                                        |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                         |                                           |                 |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------|
| 31 | <b>84</b><br><b>Case No.:11/3/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: DUKES CONSUMER CARE LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00031/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00339/AM16/      | Lic.No/Date:0910065182<br>19.06.2017      | <b>Deferred</b> |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that MFPI vide O.M. No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills, ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI. |                                         |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                    |                                           |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 32 | <b>85</b><br><b>Case No.:28/5/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: VIVA FOOD PRODUCTS     | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00082/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/00179/AM18/ | Lic.No/Date:0310814132<br>20.06.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Norms Committee-VI in its Meeting No. 7 which was held on 14.12.2017 decided to call record of consumption for relevant batch relating to export product from the firm. Accordingly firm was requested on 27.12.2017 to provide the same. Final opportunity was given to the firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                    |                                           |                 |

  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011

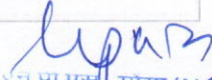


|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                      |                                           |                 |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-------------------------------------------|-----------------|
| 33 | <b>86</b><br><b>Case No.:15/5/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00069/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:31/83/040/00057/AM18/                   | Lic.No/Date:3110066839<br>21.08.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP vide O.M. No. 7/64/2017-TSW raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated 14.11.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                      |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                      |                                           |                 |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-------------------------------------------|-----------------|
| 34 | <b>87</b><br><b>Case No.:1/7/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name :OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00095/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:31/83/040/00093/AM18/                   | Lic.No/Date:3110066894<br>24.10.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP vide O.M. dated 13.12.2017 raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated 14.12.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                      |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                       |                                           |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------|
| 35 | <b>88</b><br><b>Case No.:2/7/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name: PELICAN TOBACCO ( INDIA) PRIVATE LIMITED, | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00096/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/24/040/00322/AM18/                    | Lic.No/Date:0510404507<br>06.11.2017      | <b>Rejected</b> |
|    | <b>Decision :</b> Technical Authority i.e. DIPP raised observations and requested to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide letter dated 27.12.2017 to provide the requisite information. Final opportunity was given to firm on 13.04.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case. |                                                       |                                           |                 |

|    |                                                                                                                                                                                                                |                                                        |                                           |                 |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|-------------------------------------------|-----------------|
| 36 | <b>89</b><br><b>Case No.:2/8/85-ALC3/2017</b>                                                                                                                                                                  | Party Name: CHOICE TRADING CORPORATION PRIVATE LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00100/AM18/                                                                                                                                                                              | RLA File<br>:10/24/040/00044/AM18/                     | Lic.No/Date:1010059845<br>07.12.2017      | <b>Deferred</b> |
|    | <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm through email dated 10.05.2018 with the concerned Technical Authority i.e. MFPI. |                                                        |                                           |                 |

  
 न.पा.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 General of Foreign Trade  
 1201, नई दिल्ली-110011  
 New Delhi-110011



|                                                                                                                                                                                                            |                                                |                                        |                                           |                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------|
| 37                                                                                                                                                                                                         | <b>90</b><br><b>Case No.:9/11/85-ALC3/2017</b> | Party Name: KANCOR INGREDIENTS LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                            | HQ File<br>:01/85/050/00159/AM18/              | RLA File<br>:10/24/040/00048/AM18/     | Lic.No/Date:1010059859<br>22.12.2017      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to share the information received from the firm vide email dated 18.4.2018 with the concerned Technical Authority i.e. MFPI. |                                                |                                        |                                           |                 |

38

|                                                                                                                                                                                                                                                                             |                                           |                                               |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|-----------------|
| 91<br>Case No.:25/10/85-<br>ALC3/2017                                                                                                                                                                                                                                       | Party Name: GODFREY<br>PHILLIPS INDIA LTD | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | Status :        |
| HQ File<br>:01/85/050/00146/AM18/                                                                                                                                                                                                                                           | RLA File<br>:05/23/040/00369/AM18/        | Lic.No/Date:0510405097<br>26.12.2017          | Approved        |
| <b>Decision :</b> The committee considered the case as per agenda. Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No.7/155/2018-TSW dated 01.05.2018, the Committee decided to approve the following ad hoc norms: |                                           |                                               |                 |
| <b>Export item</b>                                                                                                                                                                                                                                                          | <b>Quantity</b>                           | <b>Import item</b>                            | <b>Quantity</b> |
| Filter Cigarette 84 MM<br>Consisting of Cut<br>Tobacco 81039.00<br>KGS                                                                                                                                                                                                      | 105000000.000 Number                      | Cut Tobacco                                   | 85092.000 Kg    |
|                                                                                                                                                                                                                                                                             |                                           |                                               |                 |
| <b>RA may take consequential action as per Policy/Procedure.</b>                                                                                                                                                                                                            |                                           |                                               |                 |

|    |                                                                                                                                                                                                                           |                                    |                                           |                 |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 39 | <b>92</b><br><b>Case No.:12/10/85-ALC3/2017</b>                                                                                                                                                                           | Party Name: LUKE<br>EXPORT         | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|    | HQ File<br>:01/85/050/00133/AM18/                                                                                                                                                                                         | RLA File<br>:53/24/040/00012/AM18/ | Lic.No/Date:5310019544<br>02.01.2018      | <b>Approved</b> |
|    | <b>Decision :</b> Based on the Comments furnished by Central Institute of fisheries Technology vide their communication No. 1(7)/FP/Sion/2017 dated 21.04.2018, the Committee decided to approve following ad hoc norms : |                                    |                                           |                 |
|    | <b>Export item</b>                                                                                                                                                                                                        | <b>Quantity</b>                    | <b>Import item</b>                        | <b>Quantity</b> |
|    | FROZEN SCALLOPS<br>ROE OFF                                                                                                                                                                                                | 9000.000 kg                        | FROZEN<br>SCALLOPS                        | 10000.000 KG    |
|    |                                                                                                                                                                                                                           |                                    |                                           |                 |
|    | <b>RA may take consequential action as per Policy/Procedure.</b>                                                                                                                                                          |                                    |                                           |                 |

एन.पी.एस. मोंगा/N.P.S. MONGA  
अपर महानिदेशक/Addl. Director General  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
नई दिल्ली-110011  
13 of 13  
New Delhi-110011



40

|                                                |                                    |                                           |                 |
|------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| <b>93</b><br><b>Case No.:7/11/85-ALC3/2017</b> | Party Name: SCARLET PRINTS LLP     | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00157/AM18/              | RLA File<br>:08/24/040/00283/AM18/ | Lic.No/Date:0810141703<br>05.01.2018      | <b>Approved</b> |

**Decision :** Based on the Comments furnished by department of Industrial Policy and Promotion vide their communication No.7(3)/2018-TSW dated 01.05.2018, the Committee decided to approve the following ad hoc norms:

| Export item                            | Quantity            | Import item                   | Quantity             |
|----------------------------------------|---------------------|-------------------------------|----------------------|
| <b>63/0- PRINTED CANVAS WITH FRAME</b> | 644296.000 Sq. Feet | 390g ECO SOLVENT MATTE CANVAS | 949627.870 Sq. Feet. |
|                                        |                     |                               |                      |

**RA may take consequential action as per Policy/Procedure.**

41

|                                                 |                                          |                                           |                 |
|-------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------|
| <b>94</b><br><b>Case No.:26/10/85-ALC3/2017</b> | Party Name: SARITA HANDA EXPORTS PVT LTD | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| HQ File<br>:01/85/050/00147/AM18/               | RLA File<br>:05/24/040/00516/AM18/       | Lic.No/Date:0510405360<br>15.01.2018      | <b>Approved</b> |

**Decision :** Based on the Comments furnished by Central Silk Board vide their communication No.CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018, the Committee decided to approve the following ad hoc norms:

| Export item                                                                                           | Quantity (in Numbers) | Import item                                                    | Quantity       |
|-------------------------------------------------------------------------------------------------------|-----------------------|----------------------------------------------------------------|----------------|
| Natural Silk Madeups Quilted Coverlet<br>Front:100% Silk Satin<br>Fabric Back:Cotton<br>(96X96")      | 188.000               | 100% SILK SATIN FABRICS<br>(width 137-140CM<br>GSM 52 (+/-10%) | 7000.000 meter |
| Natural Silk Madeups Quilted Coverlet<br>Front:100% Silk Satin<br>Fabric Back:Cotton<br>(114X96")     | 452.000               |                                                                |                |
| Natural Silk Madeups Quilted Shams with front & back 100% silk satin fabric Cotton lining<br>(20X28") | 280.000               |                                                                |                |
| Natural Silk Madeups Quilted Shams with front & back 100% silk satin fabric Cotton                    | 200.000               |                                                                |                |

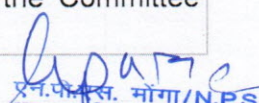


|                                                                                                                          |         |  |  |
|--------------------------------------------------------------------------------------------------------------------------|---------|--|--|
| lining<br>(26X26")                                                                                                       |         |  |  |
| Natural Silk Madeups<br>Quilted Shams with<br>front & back 100% silk<br>satin fabric Cotton<br>lining<br>(20X34")        | 580.000 |  |  |
| Natural Silk Madeups<br>Quilted Lumbar Cover<br>with front & back 100%<br>silk satin fabric Cotton<br>lining<br>(14X22") | 20.000  |  |  |
| <b>RA may take consequential action as per Policy/Procedure.</b>                                                         |         |  |  |

|                                                                                                                                                                                                           |                                                     |                                    |                                               |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|------------------------------------|-----------------------------------------------|-----------------|
| 42                                                                                                                                                                                                        | <b>95</b><br><b>Case No.:5/11/85-<br/>ALC3/2017</b> | Party Name KAMRIN<br>INTERNATIONAL | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                           | HQ File<br>:01/85/050/00155/AM18/                   | RLA File<br>:08/24/040/00321/AM18/ | Lic.No/Date:0810141931<br>05.02.2018          | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and decided to share the information received from the firm vide letter dated 4.5.2018 with the concerned Technical Authority i.e. MFPI |                                                     |                                    |                                               |                 |

|                                                                                                                                                                                                                        |                                                    |                                        |                                               |                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|----------------------------------------|-----------------------------------------------|-----------------|
| 43                                                                                                                                                                                                                     | <b>96</b><br><b>Case No.:2/2/85-<br/>ALC3/2018</b> | Party Name<br>:A.V.THOMAS & CO.<br>LTD | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00011/AM19/                  | RLA File<br>:10/24/040/00079/AM18/     | Lic.No/Date:1010059922<br>03.04.2018          | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and noted that hard copy of the application has not been received from RLA so far. Therefore, the Committee decided to remind the RA in this regard. |                                                    |                                        |                                               |                 |

|                                                                                                                                                                                                                       |                                                    |                                     |                                               |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-------------------------------------|-----------------------------------------------|-----------------|
| 44                                                                                                                                                                                                                    | <b>97</b><br><b>Case No.:4/2/85-<br/>ALC3/2018</b> | Party Name: ORIENT<br>CRAFT LIMITED | Meet No/Date:2/85-<br>ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                       | HQ File<br>:01/85/050/00013/AM19/                  | RLA File<br>:05/24/040/00002/AM19/  | Lic.No/Date:0510406059<br>06.04.2018          | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and noted that hard copy of the application has not been received from RLA so far. Therefore the Committee decided to remind the RA in this regard. |                                                    |                                     |                                               |                 |

15  
  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Adpl. Director General  
 Ministry of Commerce & Industry  
 उद्देश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



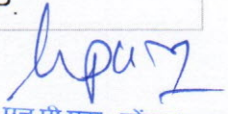
|                                                                                                                                                                                                                       |                                               |                                    |                                           |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 45                                                                                                                                                                                                                    | <b>98</b><br><b>Case No.:3/2/85-ALC3/2018</b> | Party Name: ORIENT CRAFT LIMITED   | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                                                                       | HQ File<br>:01/85/050/00012/AM19/             | RLA File<br>:05/24/040/00009/AM19/ | Lic.No/Date:0510406083<br>10.04.2018      | <b>Deferred</b> |
| <b>Decision :</b> The committee considered the case as per agenda and noted that hard copy of the application has not been received from RLA so far. Therefore the Committee decided to remind the RA in this regard. |                                               |                                    |                                           |                 |

|                                                                                                                                                                            |                                               |                                       |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------|-------------------------------------------|-----------------|
| 46                                                                                                                                                                         | <b>99</b><br><b>Case No.:5/2/85-ALC3/2018</b> | Party Name: VAISH VIK FOODS PVT. LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                            | HQ File<br>:01/85/050/00014/AM19/             | RLA File<br>:31/83/040/00162/AM18/    | Lic.No/Date:3110067001<br>14.03.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. Spice Board. |                                               |                                       |                                           |                 |

|                                                                                                                                                                      |                                                |                                                      |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------------------------|-------------------------------------------|-----------------|
| 47                                                                                                                                                                   | <b>100</b><br><b>Case No.:6/2/85-ALC3/2018</b> | Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                      | HQ File<br>:01/85/050/00015/AM19/              | RLA File<br>:31/83/040/00175/AM18/                   | Lic.No/Date:3110067013<br>23.03.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. DIPP.. |                                                |                                                      |                                           |                 |

|                                                                                                                                                                     |                                                |                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 48                                                                                                                                                                  | <b>101</b><br><b>Case No.:7/2/85-ALC3/2018</b> | Party Name: MORDE FOODS PVT.LTD.   | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                     | HQ File<br>:01/85/050/00016/AM19/              | RLA File<br>:03/95/040/00470/AM18/ | Lic.No/Date:0310815764<br>14.09.2017      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. MFPI. |                                                |                                    |                                           |                 |

|                                                                                                                                                                     |                                                |                                            |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-------------------------------------------|-----------------|
| 49                                                                                                                                                                  | <b>102</b><br><b>Case No.:8/2/85-ALC3/2018</b> | Party Name: AHURA MAZDA MFG. CO. PVT. LTD. | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
|                                                                                                                                                                     | HQ File<br>:01/85/050/00017/AM19/              | RLA File<br>:03/94/040/01071/AM18/         | Lic.No/Date:0310820067<br>26.03.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. DIPP. |                                                |                                            |                                           |                 |

  
 एन.पी.एस. मोंगा / N.P.S. MONGA  
 अपर महा निदेशक / Addl. Director General  
 आर्थिक एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महा निदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



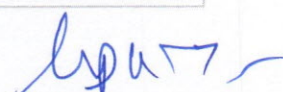
|                                                                                                                                                                     |                                                |                                           |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                     | <b>103</b><br><b>Case No.:9/2/85-ALC3/2018</b> | Party Name: DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 50                                                                                                                                                                  | HQ File<br>:01/85/050/00018/AM19/              | RLA File<br>:03/94/040/00922/AM18/        | Lic.No/Date:0310819527<br>05.03.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. MFPI. |                                                |                                           |                                           |                 |

|                                                                                                                                                                     |                                                 |                                           |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                     | <b>104</b><br><b>Case No.:10/2/85-ALC3/2018</b> | Party Name: DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 51                                                                                                                                                                  | HQ File<br>:01/85/050/00019/AM19/               | RLA File<br>:03/94/040/00950/AM18/        | Lic.No/Date:0310819595<br>07.03.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. MFPI. |                                                 |                                           |                                           |                 |

|                                                                                                                                                                     |                                                 |                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                     | <b>105</b><br><b>Case No.:11/2/85-ALC3/2018</b> | Party Name: BAWA FISHMEAL & OIL CO | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 52                                                                                                                                                                  | HQ File<br>:01/85/050/00020/AM19/               | RLA File<br>:07/24/040/00017/AM17/ | Lic.No/Date:0710109659<br>18.04.2016      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. CIFT. |                                                 |                                    |                                           |                 |

|                                                                                                                                                                     |                                                 |                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                     | <b>106</b><br><b>Case No.:12/2/85-ALC3/2018</b> | Party Name: BAWA FISHMEAL & OIL CO | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 53                                                                                                                                                                  | HQ File<br>:01/85/050/00021/AM19/               | RLA File<br>:07/24/040/00046/AM18/ | Lic.No/Date:0710111670<br>26.05.2017      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. CIFT. |                                                 |                                    |                                           |                 |

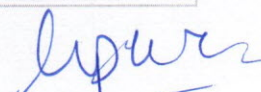
|                                                                                                                                                                     |                                                 |                                    |                                           |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                     | <b>107</b><br><b>Case No.:13/2/85-ALC3/2018</b> | Party Name: BAWA FISHMEAL & OIL CO | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 54                                                                                                                                                                  | HQ File<br>:01/85/050/00022/AM19/               | RLA File<br>:07/24/040/00260/AM18/ | Lic.No/Date:0710112805<br>09.02.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority i.e. CIFT. |                                                 |                                    |                                           |                 |

  
 एन.पी.एस. मोंगा/N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 17 of Page 23



|                                                                                                                                                          |                                                 |                                                   |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                          | <b>108</b><br><b>Case No.:14/2/85-ALC3/2018</b> | Party Name: PUSILIN BIOTECHNOLOGY PRIVATE LIMITED | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 55                                                                                                                                                       | HQ File<br>:01/85/050/00023/AM19/               | RLA File<br>:06/24/040/00001/AM19/                | Lic.No/Date:0610038854<br>05.04.2018      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case and seek the comments from consultant appointed by DGFT. |                                                 |                                                   |                                           |                 |

|                                                                                                                                                                      |                                                  |                                                  |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------------|-------------------------------------------|-----------------|
|                                                                                                                                                                      | <b>109</b><br><b>Case No.:29/13/85-ALC3/2015</b> | Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED, | Meet No/Date:2/85-ALC3/2018<br>23.05.2018 | <b>Status :</b> |
| 56                                                                                                                                                                   | HQ File<br>:01/85/050/00125/AM16/                | RLA File<br>:21/24/040/00001/AM16/               | Lic.No/Date:2110001151<br>13.10.2015      | <b>Deferred</b> |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that revised comments are awaited from MFPI as sought vide DGFT's O.M. dated 15.03.2016. |                                                  |                                                  |                                           |                 |

  
 एन.पी.एस. मोंगा / N.P.S. MONGA  
 अपर महानिदेशक / Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011

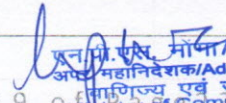


### Manual Cases

|                                                                                                                                                                                                                                                                                                                  |                                         |                                                                           |                               |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|---------------------------------------------------------------------------|-------------------------------|
| Case No. M - 10                                                                                                                                                                                                                                                                                                  | M/s. Natural & Essential Oils Pvt. Ltd. | HQ F.No.01/85/50/00038/AM15/DES.VI<br>F.No.<br>01/85/50/00035/AM14/DES.VI | Status<br><br><b>Deferred</b> |
| M. No. 2/19 dated 23.05.2018                                                                                                                                                                                                                                                                                     | RLA File No.                            | Ecom No.                                                                  |                               |
| Subject Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.                                                                                                                                                                                             |                                         |                                                                           |                               |
| <b>Decision :</b> : The Committee noted that the recommendations of Ministry of Food Processing Industries furnished vide their communication No.4(13)/2013-DGFT dated 09.05.2018 and email dated 09.05.2018. Hence, the Committee decided to seek a clarification from concerned Technical Authority i.e. MFPI. |                                         |                                                                           |                               |

|                                                                                                                                                                                                    |                         |                                         |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------|-----------------------------------------|-----------------|
| Case No. M - 11                                                                                                                                                                                    | M/s. Sami Labs Limited. | HQ F.No.<br>01/85/050/00094/AM05/DES.VI | Status          |
| M. No. 2/19 dated 23.05.2018                                                                                                                                                                       | RLA File No.            | Ecom No.                                | <b>Deferred</b> |
| Subject: Fixation of ad-hoc input output norms in respect of Advance Authorisation No. 0710030082 dated 10.06.2004 issued under para 4.07 of HBP, 200-07 obtained by M/s Sami Labs Ltd. Bangalore. |                         |                                         |                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to seek the hard copy of the application from RA, Bangalore.                                                         |                         |                                         |                 |

|                                                                                                                                              |                                      |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-----------------|
| Case No. M - 12                                                                                                                              | M/s. Shree Ram Industries, Jodhpur   | HQ F.No.<br>01/85/50/084/AM13/DES.VI      | Status          |
| M. No. 2/19 dated 23.05.2018                                                                                                                 | RLA File No.<br>13/24/040/00011/AM13 | Adv. Auth. No.1310039791 dated 23.05.2012 | <b>Rejected</b> |
| <b>Subject :</b> Rectification of already fixed adhoc norms for export of Guar Gum Treated and Pulveris                                      |                                      |                                           |                 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not paid the requisite fee. |                                      |                                           |                 |

  
 N.P.S. MONGA  
 अपर महानिदेशक/Addl. Director General  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग भवन, नई दिल्ली-110011  
 Udyog Bhawan, New Delhi-110011



|                              |                                      |                                           |          |
|------------------------------|--------------------------------------|-------------------------------------------|----------|
| Case No. M - 13              | M/s. SONIC BIOCHEM EXTRACTIONS LTD., | HQ F.No. 01/85/50/00064/AM15/DES.VI       | Status   |
| M. No. 2/19 dated 23.05.2018 | RLA File No. 13/24/040/00011/AM13    | Adv. Auth. No.1310039791 dated 23.05.2012 | Approved |

**Subject :** Rectification of already fixed adhoc norms for export of "Soya Protein Concentrate" against the import of "Soya Protein Isolate"

**Decision :** Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M. No. 4(18)/2015/DGFT dated 26.04.2018, the Committee approved following ad-hoc norms:-

| Export item                            | Quantity  | Import item          | Quantity   |
|----------------------------------------|-----------|----------------------|------------|
| Soya Protein Concentrate (60% or more) | 733.90 MT | Soya Protein Isolate | 56.65 MT   |
|                                        |           | Hexane               | 6.9 Ltr/MT |

**RA may take consequential action as per Policy/Procedure.**

|                              |                                    |                                                                                                           |          |
|------------------------------|------------------------------------|-----------------------------------------------------------------------------------------------------------|----------|
| Case No. M - 14              | M/s P.K. Agri Link Private Limited | HQ F.No. 01/85/050/00124/AM16/DES-VI<br>ii) 01/85/050/00037/AM17/DES-V<br>iii) 01/85/050/00005/AM17/DES-V | Status   |
| M. No. 2/19 dated 23.05.2018 | Ecom No.                           |                                                                                                           | Deferred |

**Subject :** Ratification of Norm in respect of the Advance Authorization No.(i) 0210206072 (ii) 0210206631 and (iii) 0210206516 for export of "Deoiled Rice Bran Extraction" against the import of Rice Bran and Hexane".

**Decision :** The committee considered the case as per agenda and decided that Ministry of Food Processing Industries may re-examine the case to ascertain the value addition taking into consideration of the position of export product in the value chain.

एन.पी.एस. मणगा/N.P.S. MONGA  
अपर महानिदेशक/Addl. Director General  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
विदेश व्यापार महानिदेशालय  
General of Foreign Trade



|                                                                                                                                                                                                                                                                                                                                                                                                                 |                                 |                                   |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-----------------------------------|----------|
| Case No. M - 15                                                                                                                                                                                                                                                                                                                                                                                                 | M/s. Parag Milk Foods Pvt. Ltd. | HQ F.No. 01/85/50/096/AM16/DES.VI | Status   |
| M. No. 2/19 dated 23.05.2018                                                                                                                                                                                                                                                                                                                                                                                    | RLA File No. 03/83/040/073/AM16 |                                   | Deferred |
| <b>Subject :</b> Request for grant of Personal Hearing before Norms Committee.                                                                                                                                                                                                                                                                                                                                  |                                 |                                   |          |
| <b>Decision :</b> The Committee considered the case as per agenda and noted the comments of Dr. Kaushik Khamrui, Principal Scientist, national Dairy Research Institute, one of the technical member of the team. The Committee further noted that reports from two other members of the team are awaited. Hence, the Committee decided to remind the concerned Technical Members to expedite their comments. . |                                 |                                   |          |

| Case No. M - 16                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | M/s Kashmir Walnut                | HQ F.No. 01/85/61/00001/AM18/DES.VI | Status   |             |          |             |          |                                   |          |                                   |        |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|----------|-------------|----------|-------------|----------|-----------------------------------|----------|-----------------------------------|--------|
| M. No. 2/19 dated 23.05.2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File No. 18/24/040/00001/AM18 | Ecom No. 18/05/001/46900/0506/1832  | Approved |             |          |             |          |                                   |          |                                   |        |
| <b>Subject :</b> Rectification of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Walnuts Kernels" against import of "Walnuts Inshell"                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                   |                                     |          |             |          |             |          |                                   |          |                                   |        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(31)/2015-DGFT dated 21.05.2018. The Committee further noted that on the basis of internet source ( <a href="http://www.chandlerwalnuts.com">www.chandlerwalnuts.com</a> ), norms for export of chandler walnut kernels against import of chandler walnuts has been fixed in the Meeting No. 14/85-ALC3/2015 held on 17.12.2015. Hence, the Committee decided not to allow wastage on moisture loss and transportation loss and approved the following adhoc norms:- |                                   |                                     |          |             |          |             |          |                                   |          |                                   |        |
| <table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Walnut Kernels (Chandler Variety)</td><td>49.00 kg</td><td>Walnut Inshell (Chandler Variety)</td><td>100 kg</td></tr> </tbody> </table>                                                                                                                                                                                                                                                                                                                                                      |                                   |                                     |          | Export item | Quantity | Import item | Quantity | Walnut Kernels (Chandler Variety) | 49.00 kg | Walnut Inshell (Chandler Variety) | 100 kg |
| Export item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Quantity                          | Import item                         | Quantity |             |          |             |          |                                   |          |                                   |        |
| Walnut Kernels (Chandler Variety)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | 49.00 kg                          | Walnut Inshell (Chandler Variety)   | 100 kg   |             |          |             |          |                                   |          |                                   |        |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                   |                                     |          |             |          |             |          |                                   |          |                                   |        |

एन.पी.एस. मोंगा/N.P.S. MONGA  
अपर महानिदेशक/Addl. Director General  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
लक्ष्मी भवन, नई दिल्ली-110011  
Laxmi Bhawan, New Delhi-110011



|                              |                                   |                                    |          |
|------------------------------|-----------------------------------|------------------------------------|----------|
| Case No. M - 17              | M/s Karamhans Foods Pvt. Ltd.     | HQ F.No. 01/85/50/0002/AM17/DES.VI | Status   |
| M. No. 2/19 dated 23.05.2018 | RLA File No. 18/24/040/00003/AM17 | Ecom No. 18/95/000/08400/0485/5291 | Approved |

**Subject :** Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut in shell JuglanRegia Species"

**Decision :** The Committee considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(1)/2015-DGFT dated 21.05.2018. The Committee further noted that on the basis of internet source ([www.chandlerwalnuts.com](http://www.chandlerwalnuts.com)), norms for export of chandler walnut kernels against import of chandler walnuts of some other firm has been fixed in the Meeting No. 14/85-ALC3/2015 held on 17.12.2015. Hence, the Committee decided not to allow wastage on moisture loss and transportation loss and approved the following adhoc norms:-

| Export item                       | Quantity | Import item                       | Quantity |
|-----------------------------------|----------|-----------------------------------|----------|
| Walnut Kernels (Chandler Variety) | 49.00 kg | Walnut Inshell (Chandler Variety) | 100 kg   |

**RA may take consequential action as per Policy / Procedures.**

|                              |                                   |                                      |          |
|------------------------------|-----------------------------------|--------------------------------------|----------|
| Case No. M - 18              | M/s VKC Nuts Pvt. Ltd, Jammu      | HQ F.No. 01/85/171/00023/AM18/DES-VI | Status   |
| M. No. 2/19 dated 23.05.2018 | RLA File No. 18.24/040/00002/AM18 | Ecom No. 18/99/00042900/0532/8206    | Approved |

**Subject :** Fixation of ad-hoc input output norms under para 4.06 of HBP 2015-20 for Advance Authorization for export of "Walnut Kernels" against import of "Walnuts in Shell"

**Decision :** The Committee considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide their O.M. No. E-14011/5/2018-ED dated 21.05.2018. The Committee further noted that on the basis of internet source ([www.chandlerwalnuts.com](http://www.chandlerwalnuts.com)), norms for export of chandler walnut kernels against import of chandler walnuts of some other firm has been fixed in the Meeting No. 14/85-ALC3/2015 held on 17.12.2015. Hence, the Committee decided not to allow wastage on moisture loss and transportation loss and approved the following adhoc norms:-

| Export item                       | Quantity | Import item                       | Quantity |
|-----------------------------------|----------|-----------------------------------|----------|
| Walnut Kernels (Chandler Variety) | 49.00 kg | Shelled Walnut (Chandler Variety) | 100 kg   |

**RA may take consequential action as per Policy / Procedures.**



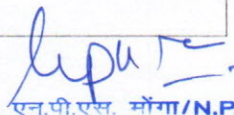
|                                    |                                                                                                                                                 |                                                                                                                                                    |        |
|------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|--------|
| Case No. M - 19                    | M/s. Sukaso<br>Ceracolours Pvt. Ltd.<br>Hyderabad                                                                                               | HQ F.No.<br>01/85/50/00063/AM17/DES.VI/<br>F.No. 01/85/50/00064/AM17/DES.VI/<br>F.No. 01/85/50/048/AM17/DES.VI/<br>F.No. 01/85/50/131/AM16/DES.VI/ | Status |
| M. No. 2/19<br>dated<br>23.05.2018 | HQ F.No. 01/85/50/00063/AM17/DES.VI/<br>F.No. 01/85/50/00064/AM17/DES.VI/<br>F.No. 01/85/50/048/AM17/DES.VI/<br>F.No. 01/85/50/131/AM16/DES.VI/ |                                                                                                                                                    |        |

**Subject :** Fixation of ad-hoc input output norms in respect of the advance authorization No. 0910063509 dated 18.04.2016, 0910063585 dated 5.5.2016, 0910063673 dated 24.05.2016 and 0910062394 dated 28.07.2015 issued under Para 4.07 of HBP, 2015-20 obtained by M/s. Sukaso Ceracolours Pvt. Ltd. Hyderabad

**Decision :** Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication No. 7/179/2018-TSW dated 22.05.2018, the Committee decided to approve the following adhoc norms in r/o advance authorization No. 0910063509 dated 18.04.2016, 0910063585 dated 5.5.2016, 0910063673 dated 24.05.2016 and 0910062394 dated 28.07.2015 :-

| Export item                                                     | Quantity | Import item | Quantity                                                 |
|-----------------------------------------------------------------|----------|-------------|----------------------------------------------------------|
| Zircomat 5<br>Micron/325 Mesh<br>powder (Ceramic<br>Opacifier)" | 1 kg     | Zircon Sand | 1.01 kg/kg content<br>contained in the<br>export product |

**RA may take consequential action as per Policy / Procedures.**

  
एन.पी.एस. मोंगा/N.P.S. MONGA  
अपर महानिदेशक/अधीक्षक, Director General  
वाणिज्य एवं उद्योग विभाग  
Ministry of Commerce & Industry  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011